

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 534/(MAH)/2017
CA No.

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 28.09.2017

NAME OF THE PARTIES: Sandeep Steels
V/s.
SSV Engineers Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
43	Niraj Choh	Adv. for Petitioner 116 law chamber of Siddharth Murarkar	

ORDER

T.C.P. No. 534/I&BC/NCLT/MB/MAH/2017

1. The Learned Representative of the Petitioner is present.
2. From the side of the Petitioner, an Order dated 08.03.2017 of the Hon'ble High Court is placed on record having title as under :-
"Company Petition No. 690 of 2015 in the case of M/s Sudalloys Pvt. Ltd. V/s SSV Engineers Pvt. Ltd. wherein Mr. Siddharth Murarkar appeared for the Petitioner and None appeared for the Respondent."
3. The Respondent Debtors ^{is stated to be} are identical, hence the Learned Counsel has intimated that on ^{due} ~~the~~ consideration ^{with} the case in between the very Respondent Debtor, the matter is "Admitted" in the Hon'ble High Court and Provisional Liquidator is appointed, therefore the Insolvency matter in respect of this Petitioner should be transferred to the Hon'ble High Court. me
4. However, under the circumstances, the right recourse is that the Petitioner should approach the Hon'ble High Court to get the appropriate Order which can be carried out by this Bench for due compliance.
5. Under the circumstances, the matter is adjourned to **08.12.2017**.

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)
28.09.2017

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Sd/-

M.K. Shrawat
Member (Judicial)